(c) the steps taken by the Government to maintain these quarters properly?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) No, Sir. The railway quarters in Danapur area are periodically maintained.

(b) and (c). Do not arise.

Rail Link in Tribal Areas

1468. SHRI TARACHAND BHAGORA: Will the Minister of RAILWAYS be pleased to state:

- . (a) whether all the tribal areas of the country are connected by the Railway Line:
- (b) if not, whether Government have conducted any survey in this regard;
- (c) whether tribal district Banswada in Rajasthan is connected by the Railway line; and
- (d) if not, the steps proposed to be taken by the Government to connect all the tribal districts in the country by the railway line especially Banswada district of Raiasthan?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) to (c). No. Sir.

(d) There is no such proposal at present.

[English]

Doubling of Railway line from Surat to Bhusaval

- 1469. SHRI KASHIRAM RANA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether there is any proposal under consideration of the Ministry of doubling of the railway line from Surat to Bhusaval:
 - (b) if so, the details thereof; and
- (c) the time schedule for the completion of each project in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) (a) to (c). No. Sir. However, a survey for doubling of part section from Amalner to Nardana on this line has been taken up. Further consideration will be possible once the survey report becomes available.

Modernisation of Railway Stations in Assam

- 1470. DR. ARUN KUMAR SARMA: Will the Minister of RAILWAYS be pleased to state:
- (a) the names of railway stations in Assam modernised during each of the last three years;

- (b) the names of railway stations in the State, where modernisation work is in progress:
- (c) whether a few more railway stations in the State have been selected for modernisation during the current year:
 - (d) if so, the details thereof; and
- (e) the time by which the work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) Rangiya, Guwahati, Lumding, Gosaigaonhut, Silchar and New Bongaigaon railway stations were modernised during the last three years.

- (b) Guwahati.
- (c) to (e). Works of provision of new station building at Tinsukia and remodelling of station building at Rangiya have been taken up and are expected to be completed during 1997-98 subject to availability of adequate funds.

Environment Damage due to Slaughter Houses

- 1471. SHRI JAG MOHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether careless throwing of animal carcasses an untreated blood all around in the open by the slaughter houses near the airports has been causing damage to the aircrafts and environment;
- (b) if so, the details thereof and the number of authorised and unauthorised slaughter houses in the country. State-wise, and
- (c) the effective action/measures taken by the Central and State Pollution Control Boards in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) and (b). The uncontrolled throwing of animal carcasses and untreated blood by the slaughter houses all around in the open near the airports attract scavenger birds which could cause damage to the aircrafts due to bird hit as well as create unhygenic conditions and pollution problems.

State-wise number of authorized slaughter houses is given in the enclosed. No data is available on unauthorized slaughter houses.

- (c) The responsibility of proper management of slaughter houses mainly rests with the municipal corporations/committees and other local bodies. However, in order to reduce the menace caused by the slaughter houses, the Central Pollution Control Board has taken the following measures:
 - A comprehensive industry document on slaughter houses, meat and sea-food process has been prepared by the Central Pollution Control Board to serve as guidelines.

swers

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- To minimise pollution, the Central Pollution Control Board has suggested in-plant control measures viz. reduction of water consumption, reduction in pollution load and by-product recovery.
- The State Pollution Control Boards have been requested to regulate the activities of slaughter houses and insist upon providing of pollution control facilities.

STATEMENT

Statewise Distribution of Slaughter House's

S.No.	States	Slaughter Houses
1.	Andhra Pradesh	343
2.	Assam	5
3.	Bihar	47
4.	Gujarat	38
5 .	Haryana	43
6.	Himachal Pradesh	36
7	Jammu & Kashmir	33
8.	Karnataka	633
9.	Kerala	715
10.	Madhya Pradesh	261
11.	Maharashtra	282
12.	Nagaland	7
13.	Orissa	75
14.	Punjab	89
15.	Rajasthan	380
16.	Tamil Nadu	183
17.	Tripura	3
18.	Uttar Pradesh	407
19.	West Bengal	11
20.	Sikkim	21
21.	Chandigarh	1
22.	Delhi	1
23.	Pondicherry	2
***************************************	Total	3616

[Translation]

Encroachment of Railway Land

- 1472. SHRI SHATRUGHAN PRASAD SINGH: Will the Minister of RAILWAYS be pleased to state:
- (a) whether encroachment on the railway land at Barauni Junction Gadhara is being made and Railway Board is not taking any action against the encroachers; and

(b) if so, whether the Government propose to open Divisional Office there after getting the land vacated immediately?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) There are 118 Nos. of encroachments at Garhara railway station. Action to remove the encroachments is regularly taken under Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

(b) No. Sir.

[English]

Refund of Unused Tickets

- 1473. SHRI PARASRAM BHARDWAJ: Will the Minister of RAILWAYS be pleased to state:
- (a) whether rules regarding refund of unused tickets have been liberalised; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes, Sir.

(b) A statement is enclosed.

STATEMENT

During the last few years, the rules regarding refund on unused tickets have been liberalised as under:

- (1) For night trains leaving after 9 PM, refund can be obtained from the station within first two hours after opening of reservation office on the following morning also.
- (2) Refund can be obtained, during working hours and before preparation of reservation chart, from any station/reservation office in the country which is linked to the ticket issuing station by computer.
- (3) Charges for issuing duplicate tickets in lieu of the lost/misplaced/torn/mutilated reserved tickets of over 500 kms. have been reduced from 25% to 10% subject to the minimum recovery of 25% charges for 500 kms. fares.
- (4) If reservation for some persons in a group/family ticket is confirmed while others are on waiting list and the entire ticket is cancelled full refund has been allowed for confirmed passengers also (less clerkage charges) provided that the ticket for entire party/family is surrendered at the journey commencing station within 4 hrs before scheduled departure and upto 3 hrs after actual departure of the train.
- (5) Station Masters of 453 important Stations/ Reservation Offices have been delegated special discretionary powers to grant refund on unused tickets issued by their stations which are surrendered for refund after the normal time limits prescibed in the rules for refund.